

IN THE NATION COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

IB-1411/ND/2018

IN THE MATTER OF:

M/s AS Technosoft Pvt. Ltd.

vs

M/s Indianroots Shopping Ltd.

.....PETITIONER

.... RESPONDENT

SECTION

Under Section 9 IBC, 2016

Order delivered on 11.06.2019

Coram:

R.VARADHARAJAN,

Hon'ble Member (Judicial)

Ms. Deepa Krishan,

Hon'ble Member (Technical)

For the Petitioner/Applicant :

For the RP

: Mr. Rishi Kumar Advocate, Mr. Ashok Kumar RP, CA
DV Gupta,

For the Corporate Debtor :

ORDER

Learned Senior Counsel for the applicant as well as learned counsel for RP along with the RP are present. It is represented by learned senior counsel for the applicant that the applicant wishes to file rejoinder to the reply as filed by the RP. Taking into consideration the said representation let the rejoinder be filed within 2 weeks from today. Post the matter on 08.07.2019.

CA No. 373/C-III/ND/2019

This is an application moved by the RP under Section 19(2) read with Section 60(5) of the IBC, 2016. Learned counsel for RP represents that copy of the application along with the annexures has been duly dispatched to the respondents and also points to the dispatch proof of the same as annexed at page No. 101. Let the tracking report correlating with the dispatch proof be filed within 2 weeks from today. Post this application on 08.07.2019.

CA No. 361/C-III/ND/2019 ✓

The report having the nomenclature of 'final' as filed by the Interim Resolution Professional is taken on record, subject to all 'just exceptions'. It is further pointed out by learned counsel for IRP that he has been unanimously selected to continue as an RP in terms of Section 22 of IBC, 2016. The same is duly taken note off. Let the RP from time to time apprise this Tribunal the progress of the CIRP ^{by} filing suitable status reports.

-sd/-

MEMBER (TECHNICAL)

Varinder Kumar

-sd/-

(R. VARADHARAJAN)
MEMBER (JUDICIAL)